

Financial and administrative decisions in MSCS

332. SHRI RAM KUMAR KASHYAP: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether elected director(s) of a Multi-State Cooperative Society (MSCS) can attend board meetings and take financial and administrative decisions particularly after they have been declared disqualified under Section 43 (2)(a) of MSCS Act, 2002 by the Arbitral Tribunal;

(b) if so, the details thereof;

(c) the details of complaint(s) received in this regard by Central Registrar of Cooperative Societies (CRCS) along with action taken by CRCS on those complaint(s); and

(d) whether Multi-State Cooperative Society is duty bound to produce the books of account and other books and papers to the person making inspection under Section 108(1) of the MSCS Act, 2002?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) and (b) As per the provisions of Section 36(1) of the Arbitration and Conciliation Act 1996, where the time for making an application to set aside the arbitral award under Section 34 has expired, then subject to the provisions of sub-Section (2), such award shall be enforced in accordance with the provisions of the Code of Civil Procedure, 1908 (5 of 1908), in the same manner as if it were a decree of the Court.

(c) The question does not mention specific Multi-State Cooperative Society against which details are to be given.

(d) Yes, Sir.

Reconstitution of National Bamboo Mission

333. SHRI T. G. VENKATESH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government has taken a decision to reconstitute the National Bamboo Mission for development of Bamboo sector by establishing an effective linkage of producers with industry;